

[Placed in Library. See No. LT-246/91]

- (2) A copy of the Conduct of Elections (Amendment) Rules, 1991 (Hindi and English versions) published in Notification No. S.O. 398(E) in Gazette of India dated the 14th June, 1991 under sub-section (3) of section 169 of the Representation of People Act, 1951.

[Placed in Library. See No. LT-247/91]

Notification under Coinage Act, 1906 Annual Report of National Housing Bank in the period from 1-7-1980 to 30-6-1990 etc.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH) : Sir,

I beg to lay on the Table—

- (1) A copy of the Coinage (Standard Weight and Remedy of the Commemorative Coins) of One Rupee (containing copper 75 per cent and nickel 25 per cent) coined on the occasion of the completion of 15 years of Integrated Child Development Service (1975—1990) Rules, 1990 (Hindi and English versions) published in Notification No. S.O. 947(E) in Gazette of India dated the 18th December, 1990 under sub-section (3) of section (21) of the Coinage Act, 1906.

[Placed in Library. See No. LT-248/91]

- (2) A copy of the Annual Report (Hindi and English versions) of the National Housing Bank for the period from the 1st July, 1989 to the 30th June, 1990 along with Audited Accounts under sub-section (5) of section 40 of the National Housing Bank Act, 1937.

[Placed in Library. See No. LT-249/91]

- (3) A copy each of the Annual Reports (Hindi and English versions) of the State Bank of India and its subsidiary Banks viz. State Bank of

Bikaner and Jaipur, State Bank of Hyderabad, State Bank of Indore, State Bank of Mysore, State Bank of Patiala, State Bank of Saurashtra and State Bank of Travancore for the year 1990-91 along with Accounts and Auditor's Report thereon, under sub-section (4) of section 40 of the State Bank of India Act, 1955 and sub-section (3) of section 43 of the State Bank of India (Subsidiary Banks) Act, 1959.

[Placed in Library. See No. LT-250/91]

- (4) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year ended the 31st March, 1990 (No. 3 of 1991)—Union Government (Delhi Administration) under article 151(1) of the Constitution.

[Placed in Library. See No. LT-251/91]

NOTIFICATIONS UNDER EXPORT (QUALITY CONTROL AND INSPECTION) ACT, 1963 ETC.

DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHEED) : Sir, I beg to lay on the Table :—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963 :—

- (i) The Report of Cashew Kernels (Quality Control and Inspection) Amendment Rules, 1991 published in Notification No. S.O. 241 (E) in Gazette of India dated the 6th April, 1991.
- (ii) The Export of Frozen Fish and Fishery Products (Quality Control and Inspection) (Amendment) Rules, 1991 published in Notification No. S.O. 1306 in Gazette of India dated the 11th May, 1991.
- (iii) The Export of Coriander (Quality Control and Inspection) (Amend-